

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 457 of 2020 in CP(IB) 586/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.02.2021**

Name of the Company: Babulal R Jain
V/s
Jagadishchandra B Mistri IRP for Sona
Alloys Pvt Ltd
Section 60(5) IBC, 2016 r.w Rule 11 of NCLT
rules, 2016.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

**ORDER
(through video conferencing)**

In accordance with recent order issued by the Hon'ble Principal Bench, henceforth, all the matters pertaining to Indore bench are to be listed and attended by Court No. 2 on Thursdays and Fridays of every week. Due to this development, the matters of Court No. 2 of Ahmedabad bench already adjourned and listed today are also taken up for passing appropriate order.

Mr. Tejas Trivedi, advocate, appeared on behalf of the Applicant.

Mr. Manoj Raikar, advocate, appeared.

Mr. Shashvata U Shukla, advocate, appeared on behalf of the Respondent.

On the request of concerned advocates for the parties, the matter is adjourned.

List the matter on 08.03.2021.

**VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL**
Dated this the 25th day of February, 2021

**MANORAMA KUMARI
MEMBER JUDICIAL**